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DELHI STATE LEGAL SERVICES AUTHORITY

(Constituted Under the 'Legal Services Authorities Act, 1987', an Act of Parliament)

Under the Administrative Control of High Court of Delhi

Central Office, Patiala House Courts Complex, New Delhi - 11000

Ph. : 23384781, Fax : 23387267, Email : dslsa-phc@nlc.in



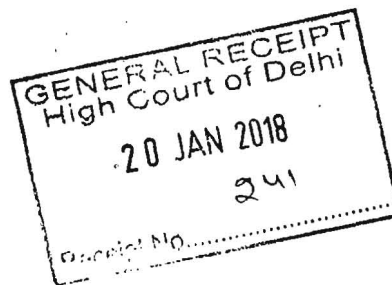
Most Urgent / Top Priority

Ref. No. 85/DLSA/Estt/PLA(Convert)/2015/1054

Date: 20 Jan., 2018

To

1. **The Registrar General**
High Court of Delhi, New Delhi
3. **The Principal Secretary**
Law, Justice & Legislative Affairs
Govt. of NCT of Delhi
5. **The Deputy General Manager**
BSES-Rajdhani Power Limited
Head Office – BSES Bhawan
Nehru Place, Delhi
7. **The General Manager**
Uttar Haryana Bijli Vitran Nigam
Limited (UHBVNL)
Vidyut Sadan, Plot No.: C16, Sector-6,
Panchkula, Haryana, India
9. **The General Manager**
Paschimanchal Vidyut-Vitran Nigam Ltd
(PAVVNL)
Urja Bhawan,
Victoria Park, Meerut 250001
11. **The General Manager**
Noida Power Company Ltd. (NPCL)
Alpha -II Sector,
Greater Noida city – 201 308,
Uttar Pradesh, India
13. **The General Manager**
Dakshinanchal Vidyut Vitran Nigam Ltd.
(DVVNL)
Urja Bhawan,
NH - 2 (Agra - Delhi Bypass Road),
Sikandra, Agra – 282002,
15. **The General Manager**
JAIPUR VIDYUT VITRAN NIGAM
LIMITED(Jaipur Discom)
Vidyut Bhawan, Jyoti Nagar, Jaipur –
302005
17. **The General Manager**
Jodhpur Vidyut Vitran Nigam Ltd,
2. **The Ld. District & Sessions Judge (HQ),**
Tis Hazari Courts, Delhi
4. **The Deputy General Manager**
Delhi Transco Limited
Shakti Sadan, Kotla Road, New Delhi
6. **The Deputy General Manager**
Tata Power-DDL
NDPL House, Hudson Lines
Kingsway Camp, New Delhi
8. **The General Manager**
Dakshin Haryana Bijli Vitran Nigam
Vidyut Sadan, Vidyut Nagar, Hisar -125005
Toll Free : 1800-180-4334
10. **The General Manager**
KANPUR ELECTRICITY SUPPLY COMPANY
LIMITED (KESCO)
Kesa House, 14/71 Civil Lines, Kanpur.
12. **The General Manager**
Purvanchal Vidyut Vitran Nigam Ltd.(PUVVNL)
DLW Bhikharipur,
Varanasi - 221004
14. **The General Manager**
Madhyanchal Vidyut Vitran Nigam Ltd.
(MVVNL)
HEAD OFFICE 4-A,
GOKHALE MARG,
LUCKNOW:- 226001.
16. **The General Manager**
Ajmer Vidyut Vitran Nigam Limited, (AVVNL)
Vidyut Bhawan,
Panchsheel Nagar, Makarwali Road, Ajmer-
305004,
18. **The Ld. Chairperson**
Bar Council of Delhi



Sub.: Appointment of Other Person for Permanent Lok Adalats at Mata Sundri Lane, New Delhi.

Respected Sir,

May I bring to your kind consideration that there is a requirement of Other Person for Permanent Lok Adalat and the last date for submission of applications for such post has been fixed till **15.02.2018**.

May I therefore, request your goodself that directions be kindly issued to the quarter concerned for uploading the enclosed advertisement on the official website as well as for display of the same on the Notice Board/ any other conspicuous place of your good office.

With regards,

Encl: As above

Yours faithfully



(Sanjeev Jain)
Member Secretary



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www.dslsa.org 24x7 Toll free Helpline Number: 1516



Ref. No. 85/DSLISA/Estt/PLA(Convert)/2015/ 1677 Date: 16 Jan., 2018

Advertisement

The last date for submission of applications for the post of Other Person for Permanent Lok Adalats has been fixed till 15.02.2018 on the terms and conditions enclosed.

(Sanjeev Jain)
Member Secretary



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Last date of submission of application: 15.02.2018

Advertisement

Delhi State Legal Services Authority invites application from eligible Indian Nationals for selection/appointment on the post of Other Persons/Members, Permanent Lok Adalats (PUS) established under Section 22B, Legal Services Authorities Act, 1987 functional at Mata Sundri Road, ITO, New Delhi for a period of 02 years as per the following terms & conditions :-


Terms & Conditions:

1. A person who is, or has been, in the employment of any Central or State Electricity Authority or in Distribution Companies with experience of more than 20 years in service and/or who has obtained selection grade or super time scale in the highest cadre in the concerned Department/Undertaking/Company/PSU and conversant with technical aspect of generation, distribution and supply of electricity besides lying down of the tariffs and assessment of bills or charges for consumption of electricity and disputes arising there from;

Provided that such candidates with Legal Background shall be preferred.

2. The initial appointment for Other Person/Member shall be for 2 years only, which shall be extendable at the discretion of the Hon'ble Executive Chairman of the Delhi State Legal Services Authority for a further maximum period of 3 years. Thus the total period of office shall not exceed 5 years or the attainment of the age of 65, whichever is earlier and they shall not be eligible for re-appointment.
3. The selection may be made on the basis of general reputation. The applicants in consideration zone shall be called for interview before a Committee to be constituted by the Hon'ble Executive Chairman of the Delhi State Legal Services Authority.

4. The terms and conditions of service of Other persons/Members, Permanent Lok Adalats including the resignation and removal shall be governed by the terms and conditions outlined in Permanent Lok Adalat (Other Terms and Conditions of Appointment of Chairpersons and other Persons) Rules, 2006 read with Permanent Lok Adalat (Other Terms and Conditions of Appointment of Chairpersons and other Persons) Rules, 2008 and Permanent Lok Adalat (Other Terms and Conditions of Appointment of Chairpersons and other Persons) Rules, 2016 as amended vide notification F. No. A-60011/10/2012-Admn. III (LA)/LAP (JUS) dated 22nd June, 2016 of Ministry of Law and Justice, Government of India and other relevant rules applicable to the Government Servants in-force.
5. The sitting fee of other Persons/Members shall be Rs. 1500/- per sitting ;
6. For the purpose of attending the sitting of PLA the Other Person/Member shall be entitled to Conveyance Allowance of rupees five thousand per month.
7. The Other Person/Member before appointment shall have to take an undertaking that he does and will not have any such financial or other interest as is likely to affect prejudicially his functions as such Other Person/Member.
8. If any, Other Person/Member, PLA (PUS) fails to join within the stipulated period, the Hon'ble Executive Chairman, DSLSA shall be competent to appoint any other person from the available waiting list of Other Persons/Members.
9. The applicant selected for the post of Other Person/Member shall submit the statement of property in detail before taking over charge within 10 days of publication of the final selection list, failing which the appointment shall be deemed cancelled.
10. Eligible applicant shall submit their application in the prescribed format (Annexure-A1) complete in all respect and sent it on email address estabwing-dslsa@nic.in from their email IDs latest by 15.02.2018
11. Applications which are incomplete or received after the last date of submission of application shall not be entertained.



(SANJEEV JAIN)
MEMBER SECRETARY